

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 464/92

20.04.92

(3)

Shri Satish Kumar

...Applicant

Vs.

Union of India & Ors.

...Respondents

CORAM

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

HON'BLE SHRI B.N. DHOUNDIAL, MEMBER (A)

For the Applicant

...Shri A.K.Bhardwaj

For the Respondents

...None

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

ORDER (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J))

The applicant, Satish Kumar has assailed in this application ~~scrap~~ verbal order dt.7.11.1991 having been communicated by Managing Director, Footwear Designing and Development Institute, Noida. The applicant in this application has prayed for the relief of quashing the verbal order dt.7.11.1991 and further a direction to the respondents to absorb him as a Driver on regular basis with consequential benefits.

2. The learned counsel for the applicant presented

(A)

as in March, 1992. Every time the question was whether this said organisation under which the applicant claims to be engaged as a Driver comes within the jurisdiction of the Central Administrative Tribunal or not. The learned counsel for the applicant has failed to show any circular. This is a Footwear Designing and Development Institute and also situated in Noida which comes within Ghaziabad, U.P.

3. The learned counsel for the applicant has shown a visiting card contending that the said institute comes within the Ministry of Commerce. I think, such a contention cannot be accepted. If there is an institute, it should be governed by certain rules and regulations and there must be some administrative instructions creating the institute itself. Since the applicant's counsel could not show that the said institute comes within the jurisdiction of this Tribunal, so it cannot be said that the present application is maintainable under Section 19 of the Administrative Tribunals Act, 1985. However, the learned counsel prays for withdrawing of the application so that he may seek the redressal of the grievance of the

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4. The applicant, therefore, is allowed to withdraw the application with liberty to seek the remedy for the grievance mentioned in the application, if so advised in the proper forum. The application is disposed of as above.

AKS

*B.N. Dholiyal*  
(B.N. DHOUDIYAL)  
MEMBER (A)

*J. P. Sharma*  
20.4.92  
(J.P. SHARMA)  
MEMBER (J)